

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
CALCUTTA

CPC 31 of 2004  
(O.A. 1258 of 1996)

Date of order: 18.06.2004

Present : Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman.  
Hon'ble N.D. Dayal, Administrative Member.

Subhas Ch. Sarkar

- v e r s u s -

B.C. Biswas (Defence)

For the applicant : Mr. B. Mukherjee, counsel.

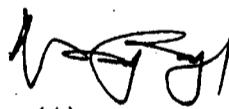
For the respondent : Mrs. U. Sanyal, counsel.

O R D E R

Per Justice B. Panigrahi, VC

Mr. Mukherjee, 1d. counsel appearing for the applicant has submitted at the stage of hearing that his client has been advised to file original application instead of pursuing the contempt petition. His prayer for withdrawal of contempt petition is allowed. However, liberty is given to challenge the order, if he is aggrieved by filing an original application subject to limitation.

2. With the above observation, application for contempt is dropped.

  
Member (A)

  
Vice-Chairman.